## RAJYA SABHA [13 December, 2000]

(ii) will be extended to legal heirs, where the original claimants have since expired, subject to the production of succession certificates. The Government have already initiated action to implement these decisions and the National Human Rights Commission has been apprised of the progress of the action taken in the matter, from time to time.

## Torture by the Investigating Agencies

2594. SHRI KA. RA. SUBBIAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of cases have been reported about people being tortured while facing investigation:

(b) whether Government have taken any concrete steps to stop recurring of such inhuman acts by the investigating agencies;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (d) "Police" and "Public Order" are included in the State list of the Seventh Schedule of the Constitution of India. Consequently, the State Governments concerned are primarily responsible for taking action to improve the functioning of the investigation agencies. The Government of India have, however, advised the State Governments from time to time to ensure that the police forces conduct themselves in a humane manner and that alleged cases of police excesses, if any, are taken serious note of and dealt with promptly and firmly.